

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00648/2019**

**Dated Thursday the 6<sup>th</sup> day of June Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Mr. P.Madhavan, Member(J)  
&  
Hon'ble Mr.T.Jacob, Member(A)**

Shri G.Nagaraju  
S/o Y.Mareena,  
24, First Avenue,  
Indira Nagar, Adayar,  
Chennai 600 020.

By Advocate M/s.K.H.Ravikumar

.. Applicant

**Vs.**

1. The Union of India, rep by  
The Chairman,  
CBIC, Dept. of Revenue,  
M/o Finance, North Block,  
New Delhi 110001.
2. The Member(Admn),  
CBIC, Dept. of Revenue,  
M/o Finance, North Block,  
New Delhi 110001.
3. The Principal Chief Commissioner of GST & Central Excise,  
CCA, Chennai Zone,  
Chennai-34.
4. The Secretary,  
Union Public Service Commission,  
Dholpur House, Shahjahan Road,  
New Delhi 110069. .. Respondents

**ORAL ORDER**  
[Pronounced by Hon'ble Mr.P.Madhavan, Member(J)]

This is an OA filed seeking the following relief:-

“.....to give a direction to the respondents to promote the applicant as Deputy Commissioner (w.e.f. 22.8.2009 the date on which his juniors were promoted) and the consequential promotion as Joint Commissioner of customs and the further promotion as Additional Commissioner of customs on par with his juniors (instead of promotion as Deputy Commissioner of customs w.e.f. 01.1.2019 as per Office Order No.186/2018 dated 31.12.2018) with all service and monetary benefits and to pass such suitable orders as this court may deem fit and proper in the circumstances of the case and thus render justice.”

2. Learned counsel for the applicant submits that the applicant is presently working as Deputy Commissioner of Central Excise and CGST under the 3<sup>rd</sup> respondent office. He made representation dated 11.3.2019 for retrospective promotion to the grade of Deputy Commissioner/Joint Commissioner/Additional Commissioner, which is still pending for consideration of the respondents. It is submitted that the applicant would be satisfied if the competent authority is directed to consider the representation in accordance with law and the facts of his case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider the representation dated 11.3.2019 of the applicant comprehensively dealing with all the points raised therein and pass a detailed and speaking order in accordance with law within a period of two months from the date of receipt of a copy of this order.

4. OA is disposed of with the above direction at the admission stage.

(T.Jacob)  
Member(A)

(P.Madhavan)  
Member(J)

06.06.2019

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